

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT AND SESSIONS JUDGES – Transfers and Postings of District and Sessions Judges – ORDERS - ISSUED.

ROC.NO.5661/2025-B.SPL.,

NOTIFICATION NO.741-B.SPL.

DATED: 19.12.2025.

The High Court is pleased to pass the following Transfers and Postings of District and Sessions Judges:-

The District and Sessions Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their respective posts and also the post(s) for which they have been holding in full additional charge, if any, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to take charge of their new posts and also the post(s) for which his/her predecessor is holding full additional charge, if any, from the officers mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	DR. K. PATTABHIRAMA RAO, Principal District and Sessions Judge, Hanumakonda.	Principal Special Judge for trial of CBI Cases, Hyderabad. (Vice Dr. T.Raghuram, transferred)	Chairperson, Land Reforms Appellate Tribunal -cum- I Additional District and Sessions Judge, Hanumakonda.	Dr. T.Raghuram, District Judge
2.	SRI KUMAR VIVEK, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Adilabad.	I Additional Special Judge for trial of SPE & ACB Cases, Hyderabad. (Post kept vacant)	Judge, Family Court-cum-III Additional District and Sessions Judge, Adilabad.	Spl. Judge for trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge-cum-XXII Additional Chief Judge, City Civil Court, Hyderabad.

The Spl. Judge for trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge-cum-XXII Additional Chief Judge, City Civil Court, Hyderabad, shall also hand over the charge of the post of Prl. Special Judge for trial of SPE & ACB Cases, Hyderabad to Sri Kumar Vivek. Sri Kumar Vivek, after assumption of charge of his new post, will be full additional charge of the post of Prl. Special Judge for trial of SPE & ACB Cases, Hyderabad, until further orders.				
3.	SRI J.VIKRAM, Special Judge for trial of Special Police Establishment and Anti Corruption Bureau cases-cum-VI Additional District and Sessions Judge, Karimnagar.	IV Additional Sessions Judge, Hyderabad - cum- XVIII Additional Chief Judge, City Civil Court, Hyderabad. (notified as Central NIA Court) (Post kept vacant)	Judge, Family Court-cum-IV Additional District and Sessions Judge, Karimnagar.	V Additional Sessions Judge-cum-Mahila Court in the cadre of Sessions Judge-cum-XIX Additional Chief Judge, City Civil Court, Hyderabad.
4.	DR. SUNNAM SRINIVAS REDDY, Principal District and Sessions Judge, Vikarabad.	Senior Faculty Member-I, Telangana State Judicial Academy, Secunderabad (Post kept vacant)	I Additional District and Sessions Judge, Vikarabad-cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad.	Additional Director, Telangana State Judicial Academy, Secunderabad.
5.	DR. M.RADHA KRISHNA CHAHAVAN, I Additional District and Sessions Judge, Suryapet.	Senior Faculty Member-II, Telangana State Judicial Academy, Secunderabad (Post kept vacant)	Principal District and Sessions Judge-cum-Chairman, Land Reforms Appellate Tribunal, Suryapet.	Additional Director, Telangana State Judicial Academy, Secunderabad.
6.	SMT. S.N.SREEDEVI, Principal District and Sessions Judge-cum-Family Court, Medchal-Malkajgiri District at Kushaiguda.	Additional Director, Telangana State Judicial Academy, Secunderabad (Vice Sri V.Bala Bhaskar Rao, transferred)	I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast	Sri V.Bala Bhaskar Rao, District Judge

			tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda.	
7.	ON RELIEF SRI V.BALA BHASKAR RAO, Additional Director, Telangana State Judicial Academy, Secunderabad.	Principal District and Sessions Judge-cum-Family Court, Medchal-Malkajgiri District at Kushaiguda. (Vice Smt.S.N.Sreedevi, transferred)	Smt. S.N.Sreedevi, District Judge	I Additional District and Sessions Judge -cum- Additional Family Court- cum- Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda.

The officers mentioned in Column Number 4, will be full additional charge of the post(s) mentioned in Column Number 2, till the substitute posted takes charge or until further orders which ever is earlier.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judges/Unit Heads, shall make alternative arrangements under intimation to the High Court.

Further, the officers who are holding full additional charge of the post(s) if any, are directed to hold the Court proceedings at least once in a week if the said Court is located away from the place where they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE:**
1. All the above officers shall get themselves relieved from their present posts on or after 22.12.2025 and join in their new posts on or before 29.12.2025, without fail. The officers at Sl.Nos.6 & 7, shall relieve and join in their new posts on the same day itself.
 2. All the officers under orders of promotion/transfer are directed to pronounce the judgments/orders which were already reserved before relieving.
 3. Dr.M.Radha Krishna Chahavan (at Sl.No.5), is not entitled to draw transfer grant/ disturbance allowance, transfer T.A., and other consequential benefits, since the officer is transferred to the present station on his request.

4. All the officers who are under orders of promotion/transfer are hereby directed to inform the High Court about the date of relieving in the previous post and the date of joining in the new post.
5. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the website is valid for relieving and joining duty.

S. J. Arora
19/11/2015

**REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)**

To

1. The Officers and in-charge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to **Hon'ble Judges** (for placing before their Lordships kind perusal).
3. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad.
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Additional Director, Telangana State Judicial Academy, Secunderabad.
7. The Member Secretary, Telangana State Legal Services Authority, High Court Premises, Hyderabad.
8. The Member Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
9. The Sessions Judge, Hyderabad.
10. The Principal Spl. Judge for trial of CBI Cases, Hyderabad.
11. **The Principal District and Sessions Judges / District Treasury Officers:** Adilabad, Karimnagar, Suryapet, Vikarabad, Medchal-Malkajgiri District at Kushaiguda and Hanumakonda.
12. The Pay and Accounts Officer, Hyderabad.
13. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
14. **THE SECTION OFFICERS :**
 - a) Special Officers Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P. Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) DI-Budget Section

High Court for the State of Telangana at Hyderabad.

+Spare.